(Interruptions)

PROF. P.J. KURIEN: Sir, you should direct that all the papers connected with the telephone tapping should be immediately brought under your custody. Otherwise, the papers will be tampered with. What is your reaction to that? (Interruptions)

MR. SPEAKER: Please take your seat. (Interruptions)

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, one lakh people from Kumaon and Garhwal division of U.P. have come to Delhi with their demand for Uttaranchal. I would like to request that in view of the problems of the state the Government should create a new state so that development of Uttaranchal could take place and proper facilities be made available there. One lakh people have come here. The Hon. Prime Minister should give them an appointment and pay attention to their demand.

SHRI D.J. TANDEL (Daman and Diu): Mr. Speaker, Sir, Daman and Diu are included under the territory of Goa. Daman is 400 Kms away from Goa and Diu is also 800 Kms away from Goa. The office of the Administrator is located at Goa, due to which work is delayed. We would like and in this connection we have written to the hon. Minister of Home Affairs and Hon. Prime Minister as well that arrangements may be made for appointing a separate Administration for Daman and Diu so that the work may be carried on smoothly.

[English]

12.38 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Review on the working of National Horticulture Board, Gurgaon, for 1987-88 and a statement showing reasons for delay in laying the papers

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): Sir, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Horticulture Board, Gurgaon, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-654/90]

[English]

Errata to the Detailed Demands for Grants of the Ministry of Home Affairs for 1990-91

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I beg to lay on the Table a copy of the Errata (Hindi and English versions) to the Detailed* Demands for Grants (Volume II) of the Ministry of Home Affairs for 1990-91. [Placed in Library. See No. LT-65/90]

Notifications under Major Port Trusts
Act, 1963 Annual Report and Review on
the working of Indian Road Construction Corporation Ltd., New Delhi for
1988-89 etc. etc.

THE MINISTER OF SURFACE TRANS-PORT AND MINISTER OF COMMUNICA-TIONS (SHRI K.P. UNNIKRISHNAN): Sir, I beg to lay on the Table—

- A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - G.S.R. 37(E) published in Gazette of India dated the 29th January,

^{*}The Detailed Demands for Grants (Volume II) of the Ministry of Home Affairs was laid on the Table of the house on 5th April, 1990.

- 1990 approving the Tuticorin Port (Authorisation of Pilots) Second Amendment Regulations, 1990.
- (ii) G.S.R. 90(E) published in Gazette of India dated the 21st February, 1990 approving the Tuticorin Port Employees' (Classification, Control and Appeal) First Amendment Regulations, 1990.
- (iii) G.S.R. 91(E) published in Gazette of India dated the 21st February, 1990 approving the Bombay Port Trust Class I Employees (Acceptance of Employment after Retirement) Amendment Regulations, 1990.
- (iv) G.S.R. 93(E) published in Gazette of India dated the 22nd February, 1990 approving the Calcutta Port Trust Employees' (Welfare Fund) First Amendment Regulations, 1990. [Placed in Library. See No. LT-656/90]
- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:—
 - Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-657/90]
- (4) A copy each of the following papers (Hindi and English versions) under sub-

section (2) of section 103 of the Major Port Trusts Act, 1963:—

- (a) (i) Annual Accounts of the Mormugao Port Trust for the year 1988-89 together with audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust for the year 1988-89. [Placed in Library. See No. LT-658/90]
- (b) (i) Annual Accounts of the Jawaharlal Nehru Port Trust for the year 1988-89 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust for the year 1988-89. [Placed in Library. See No. LT-659/ 90]
- (c) (i) Annual Accounts of the Tuticorin Port Trust for the year 1988-89 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1988-89. [Placed in Library. See No. LT-660/90]
- (5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in *Library*. See No. LT-658 to 660/90]
- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Administration Report and Audited Accounts of the Pepsu Road Transport Corporation, Patiala, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-661/90]

12.40 hrs.

[MR. DEPUTY SPEAKERIn the Chair]

[Translation]

SHRISAIF-UD-DIN SOZ (Baramulla): I would like to submit one important point. Shri Aiit Pania wanted to place the Human Rights Organisation Report prepared by Justice Tarkunde and others, It is a good piece of investigation. The matter which I want to raise is that.

[English]

Kashmir Valley is under curfew for the last seven days continuously. What about the old people, infirm people, sick people and wounded people? When are you going to ask the Governor to lift the curfew? How can those people live? A part of Srinagar is experiencing conditions of famine.

[Translation]

Therefore, kindly tell us something about the curfew. Nowhere in the world can we witness a similar example. Have you found curfew continuing anywhere non-stop for 8 days? My submission is that the Justice Tarkunde's report is before us and I would like to know as to how long will it continue? At least let us know your views in this regard?

[English]

I request the hon. Home Minister, through you, to tell us, how long will the curfew continue.

MR. DEPUTY-SPEAKER: Under rule 377, you do not get the reply. Please take your seat.

(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Soz, 1 have allowed you even after another name was called. If you do not understand the rules, it is very unfair on your part. I have allowed you to make the point. You do not expect the Minister to reply immediately.

PROF. SAIF-UD-DIN SOZ: What is the norm of the Zero Hour?

MR. DEPUTY-SPEAKER: You cannot dictate the House all the time. Please take vour seat.

PROF. SAIF-UD-DIN SOZ: I will not sit. unless the Home Minister tells me, as to how long will this curfew continue.

MR. DEPUTY-SPEAKER: How can be can? This is very unfair. Prof. Soz, this is very unfair.

I would not have allowed you to speak also.

PROF. SAIF-UD-DIN SOZ: You can name me. The Home Minister should tell this.

MR. DEPUTY-SPEAKER: I can name you but I will not name you. Please sit down.

(Interruptions)

MR. DEPUTY-SPEAKER: This is not correct. You cannot influence the House like this.

[Translation]

PROF. SAIF-UD-DIN SOZ: Under the Minister of Home Affairs gets up to speak, I will not sit down.

MR. DEPUTY-SPEAKER: I cannot compel him to. If he wants to say, I have no objection.

(Interruptions)

MR. DEPUTY-SPEAKER: This is very unfair. Mr. Soz, it is very unfair. This is not the way to raise it.

PROF. SAIF-UD-DIN SOZ: My 80-year old mother is suffering in the curfew. He must stand up and tell me that the curfew will be lifted. (Interruptions)

I am a senior Member of the House. (Interruptions)

MR. DEPUTY-SPEAKER: What Mr. Soz says will not go on record. Shri N. Sundararaj.

(Interruptions)*

SHRI N. SUNDARARAJ (Pudukkottai): Sir, it is a very serious matter, 500 fishermen have been kidnapped by LTTE to Sri Lanka. Kidnapping has become the order of the day, right from the day when the Home Minister's daughter had been kidnapped. Since then, it has not stopped. 500 fishermen have been kidnapped to Sri Lanka from my constituency. Some have been released. But the fate of others is not known. Nobody knows what is the boundary of Sri Lanka and India on the sea. The Chief Minister is telling, he is not aware of the boundary of India on the sea. He has deputed one Minister to find out the boundary of India on the sea between India and Sri Lanka. I would like the Home Minister to make a statement on this. I would like to know how many fishermen have been kidnapped, how many have been released and what is the fate of those who have not been released vet. What is their fate-have they been killed like Vice-Chancellor of Kashmir University and General Manager of HMT. We want to know from the Home Minister.

SHRI UTTAM RATHOD (Hingoli): The recent evaluation report of C—DOT has done injustice to our young scientists working in the organisation. They are completely frustrated. Many of them are going abroad. This is a brain-drain. I want the Government to take immediate action on it and see that C—DOT continues and all the young scientists are encouraged to develop indigenous communication technology.

[Translation]

SHRI MOHAN LAL JHIKRAM (Mandla): The naxalites have sneaked into the Kanha National Park in Mandla district of Madhya Pradesh and they are poisoning the lions and wild buffaloes. This is depleting their number. They are also inciting the farmers to destroy the forests. I would like to urge upon the government to check the activities of Naxalities so as to protect this largest sanctuary of Asia.

(Interruptions)*

[English]

MR. DEPUTY-SPEAKER: Nothing that Prof. Saif-ud-din Soz says will go on record. I would like to say that Prof. Saif-ud-din Soz is behaving in a very improper manner in the House.

@SHRI R. JEEVARATHINAM (Arakkonam): Mr. Deputy Speaker, Sir, Newspapers report that LTTE have kidnapped 500 fishermen. Four days have passed since the incident, and questions have also been asked on the floor of the Legislative Assembly of Tamil Nadu about the incident. The Tamil Nadu Chief Minister has despatched one of his Ministers to inquire into the incident. So far no information has been received from the Government side. We do not know whether the fishermen are still alive or have been killed. This has caused great anxiety among the families and relatives of the fishermen. I, therefore, request the hon. Home Minister to take immediate steps to release the fishermen. The Navy should be pressed into service to trace the culprits and take back the fishermen.

MR. DEPUTY-SPEAKER: It seems that the Home Minister is willing to say something. Let him say. But I would like to tell Prof. Saif-ud-din Soz that if he is allowed to make

^{*}Not recorded.

[@]Translation of point originally raised in Tamil.

a statement, he should not hold the House to ransom.

[Translation]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): It is a matter of great regret that from last Friday—Shri Soz may be aware of it....

PROF. SAIF-UD-DIN SOZ: Why were you so intransigent?

SHRI MUFTI MOHAMMAD SAYEED: In connection with the incidents that took place in all the localities of Srinagar last Friday, in connection with the murder of the Vice-Chancellor and Shrir H.L. Khera, the security forces had to conduct some searches and therefore curfew is in force from last Friday fill this day. I had told the Governor earlier itself that this creates difficulties for the people and some relaxation should be given in the curfew.

[English]

MR. DEPUTY-SPEAKER: You have taken note and I think proper action will be taken.

12.48 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE .

Major Fire accident in the Angul plant of National Aluminium Co. Ltd., Orissa

[English]

SHRI BHABANI SHANKAR HOTA (Sambalpur): I call the attention of the Minister of Steel and Mines to the following matter of urgent public importance and request that he may make a statement thereon:—

"Major fire accident in the Angul plant of National Aluminium Company Ltd.,

Orissa resulting in substantial losses and the steps taken by the Government in that regard."

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Sir, I share the concern of the honourable Members regarding the major fire accident which occurred at 1045 hours on 24.3.1990, involving the main conveyor carrying crushed coal to the bunkers of the Captive Power Plant (CPP) of the National Aluminium Company (NALCO) at Angul in Orissa. The two parallel conveyors designed to carry crushed coal from the crusher house to the top of the power plant have been damaged substantially. The Fire Brigade was immediately pressed into action and the fire was put out at about 0340 hours on 25.3.1990.

- 2. NALCO's smelter at Angul consists of two pot-lines, each having 240 pots. Prior to the accident, NALCO had commissioned 240 pots in Pot-line I and 99 pots in Pot-line II. As a result of this fire, supply of coal to the boilers of the Captive Power Plant was disrupted. This substantially affected the operation of the power plant and reduced the power generation. In turn, all the 240 pots of Pot-line I had to be shut down for want of power. This was done in a technically satisfactory manner without causing any damage to the pots.
- 3. Secretary, Department of Mines visited the site on 28th of March, 1990 for an on-the-spot assessment of the situation. He had discussions with all agencies concerned including State Government officials, NALCO authorities and the Suppliers with a view to ensuring coordinated efforts in repairing and recommissioning the plant with utmost expedition.
- 4. Efforts are being made to supply power to the extent possible, in order to keep the remaining pots in operation. Orissa State Electricity Board (OSEB) and Central Electricity Authority (CEA) have been contacted and arrangements made for supplying emergency power to NALCO's smelter. As a